

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

4. **IA-02, 27 & 633/2024, IA-5007 & 5687/2023
in C.P.(IB)/57(MB)/2021**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **16.04.2024**

NAME OF THE PARTIES: Indian Renewable Energy Development Agency
Limited
Vs
Lokshakti Sugar And Allied Industries Limited

SECTION: 7, 60(5), 30, 12(2) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Gaurav Joshi, Ld. Sr. Counsel a/w Mr. Gaurav Jalendra, Mr. Saurabh Pakale, Ld. Counsel for the Applicant in IA-5687/2023 present. Mr. Amit Tungare, Ld. Counsel for the Applicant in IA-633/2024 present. Mr. Deepak Sexena a/w Mr. Mathar and Mr. Chaitanya, Ld. Counsel for the Applicant in IA-02/2024 and 5007/2023 as also Respondent in IA-27/2024, 633/2024 and 5687/2023 present. Mr. Charudutt Marathe, IRP present in person (VC).
2. IA-02/2024: List this matter on 18.04.2024.
4. 5007/2023: List this matter on 18.04.2024.
3. IA-27/2024, 633/2024 and 5687/2023: The Counsel for the RP is directed to submit a brief summary in a tabular format together with supporting documents before the next date of hearing.
5. List this matter on **18.04.2024** for final hearing.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)